

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 96/94. 199  
~~XXXXXX~~

DATE OF DECISION 11.07.1994

P.P. Chourasia

Applicant(s)

Versus

E.S.I.C. & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? NO
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? NO

MEMBER

  
VICE CHAIRMAN

mbm:2

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY-1

CAMP: NAGPUR

O.A. No. 96/94

P.P. Chourasia

..Applicant

v/s.

Employees State Insurance  
Corporation & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

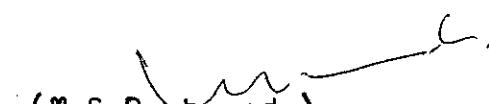
ORAL JUDGMENT:  
(Per: M.S. Deshpande, Vice Chairman)

DATED: 11.7.1994

None for the applicant.

Mr. Sundaram, counsel for the respondents.

The impugned order of transfer was passed on 17.11.92  
Shri Sundaram, the learned counsel for the respondents  
states that the applicant had joined the place of  
posting even before filing of the application on  
9.11.1993. The present application has, therefore,  
become infructuous and is dismissed.

  
(M.S. Deshpande)  
Vice Chairman

trk